

ITEM NO.65

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14040/2014

(Arising out of impugned final judgment and order dated 08/11/2013
in CMWP No. 30737/2002 passed by the High Court Of Judicature at
Allahabad)

UOI & ORS

Petitioner(s)

VERSUS

RAM ASHREY TRIPATHI

Respondent(s)

Date : 23/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Atul Chitley, Sr. Adv.
Ms. Shweta Garg, Adv.
Mr. Sanjeev Das, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Yadav, Adv.
Mr. Ujjwal Pandey, Adv.
Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Rejoinder affidavit be filed within four weeks.

List thereafter.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER